COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 111 OF 2017 & IA NO. 450 OF 2018 AND APPEAL NO. 290 OF 2017 & IA NO. 519 OF 2017

Dated: 30th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

APPEAL NO. 111 OF 2017 & IA NO. 450 OF 2018

GMR Warora Energy Limited Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kumar

Mr. Vishrov Mukerjee Ms. Raveena Dhamija Mr. Yashaswi Kant

Counsel for the Respondent(s) : Ms. Rimali Batra for R-2

Mr. Anand K. Ganesan

Mr. Ashwin Ramanathan for R-3

Mr. M.G. Ramachandran Ms. Ranjita Ramachandran Ms. Poorva Saigal for R-4

APPEAL NO. 290 OF 2017 & IA NO. 519 OF 2017

DNH Power Distribution Company Ltd. ... Appellant(s)

Versus

EMCO Energy Limited & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Amit Kumar

Mr. Vishrov Mukerjee Ms. Raveena Dhamija Mr. Yashaswi Kant for R-1

Mr. M.G. Ramachandran Ms. Ranjita Ramachandran Ms. Poorva Saigal for Prayas

ORDER

We have heard learned counsel for the parties. Arguments are concluded. Mr. M.G. Ramachandran and Mr. Anand K. Ganesan, learned counsel may file their submissions on or before 06.08.2018 after serving copy on the other side.

Judgment is Reserved.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member

ts/mk